

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

Original Application No. 21/2026

(IA No. 152/2026)

Suyash Kumar Mishra

Applicants

Versus

Union of India & Ors.

Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Short Reply by way of affidavit of Er. Gurkaran Singh, Environmental Engineer, Water Laboratory, Punjab Pollution Control Board, Head Office, Patiala on behalf of Punjab Pollution Control Board i.e. Respondent no. 11.	1-3
2.	Annexure R-11/A A copy of letter number 9713-15 dated 19-05-2026.	4-5
3.	Proof of Service	6

Date: 22/5/26

Place PATIALA (PUNJAB)


(Gurkaran Singh)

Environmental Engineer, Water Laboratory
Punjab Pollution Control Board, Head Office, Patiala
(On behalf of Punjab Pollution Control Board)
Respondent No.11



Naman Kumar
Advocate (D/6574/2023)
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Original Application No. 21/2026
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Short Reply by way of affidavit of Er. Gurkaran Singh, Environmental Engineer, Water Laboratory, Punjab Pollution Control Board, Head Office, Patiala on behalf of Punjab Pollution Control Board i.e. Respondent no. 11.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the deponent namely Er. Gurkaran Singh is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Water Laboratory of the Board at Patiala. The deponent is well conversant with the facts and circumstances of the case and is competent and authorized to swear and file the present reply by way of affidavit on behalf of respondent no. 11 i.e., Punjab Pollution Control Board.
- 2) That in the above-mentioned Original Application, the applicant has raised an issue of contamination of the municipal drinking water in the cities across India. The Applicant has pleaded that the residents of the Sector Delta-I, Greater Noida, Uttar Pradesh have complained that they are receiving discoloured, foul-smelling drinking water supplied through the municipal pipeline resulting in various health issues such as the acute gastrointestinal illness and other

complications. The applicant pleaded that similar issue have been faced by the residents of Indore in Madhya Pradesh, Gandhinagar in Gujarat, Pune in Maharashtra and Bengaluru in Karnataka. The applicant has made an allegation that the sewage mixed potable water is being supplied in these municipal corporations resulting in water borne diseases.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order 13-01-2026 thereby directing the respondent Municipal Corporations to ensure that clean drinking water is supplied to the residents.
- 4) That after examination of the case and considering the issue involved therein, the Punjab Pollution Control Board in pursuance to the order dated 13-01-2026 of this Hon'ble Tribunal has written letter number 9713-15 dated 19-05-2026 to the Principal Secretary to Government of Punjab, Department of Water Supply & Sanitation; Principal Secretary to Government of Punjab, Department of Local Government and all the Municipal Corporations, Municipal Councils, Nagar Panchayats to make compliance of the orders dated 13-01-2026 of the Hon'ble National Green Tribunal and take the following actions to
 - i) Ensure immediate provision of safe and contamination-free drinking water in affected areas.
 - ii) Ensure that adequate treatment, disinfection, and regular monitoring of drinking water are being carried out as per prescribed norms.
 - iii) Ensure that instances of contamination, including sewage ingress into potable water supply systems, are promptly addressed and that corrective measures are taken within the stipulated time to prevent recurrence.
 - iv) Ensure continuous review and strengthening of preventive and maintenance measures to avoid any deficiencies or contamination in drinking water supply systems.

A copy of letter number 9713-15 dated 19-05-2026 is enclosed as
Annexure R-11/A.

- 5) That the deponent may kindly be allowed to place on record, the present short reply by way of affidavit on behalf of respondent number 11 i.e. Punjab Pollution Control Board.

Date: 22/5/26
Place: PATIALA (PUNJAB)

Deponent


(Er. Gurkaran Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Water Laboratory, Patiala
(On behalf of Respondent no. 11)

Verification 22/5/26

Verified that the contents of paragraphs 1 to 5 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Date:
Place: PATIALA (PUNJAB)

Deponent


(Er. Gurkaran Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Water Laboratory, Patiala
(On behalf of Respondent no. 11)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 9713-15

Dated. 19/05/2026

Regd./Through e-mail

To

1. The Principal Secretary to Govt. of Punjab, Important NGT Matter
Department of Water Supply & Sanitation,
Water Supply Complex, Phase 2, Sector 54, S.A.S. Nagar (Mohali),
Punjab 160055.
2. The Principal Secretary to Govt. of Punjab,
Department of Local Government,
Punjab Municipal Bhawan, Plot No. 3, Dakshin Marg, Sector 35-A,
Chandigarh - 160022.
3. All Municipal Corporations/ Municipal Councils/ Nagar Panchayats.

Subject: Regarding Compliance with order dated 13.01.2026 of Hon'ble NGT in O.A. No. 21/2026 titled *Suyash Kumar Mishra vs. Union of India & Ors.* – Ensuring supply of safe drinking water in the State of Punjab.

Kindly refer to the order dated 13.01.2026 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, in O.A. No. 21/2026 titled *Suyash Kumar Mishra vs. Union of India & Ors.*

The above-mentioned Original Application has been filed before the Hon'ble NGT on the issue of contamination of municipal drinking water in various cities across India. The Applicant has alleged that discoloured, foul-smelling, and sewage-mixed potable water is being supplied through municipal pipelines, resulting in water-borne diseases and serious public health concerns.

The applicant has made an allegation that the sewage-mixed potable water is being supplied in the Municipal Corporations resulting in water-borne diseases. The applicant has referred to various news-items in support of such a plea.

The Applicant has stated in the application that the respondent authorities, including municipal bodies, State Governments, and Pollution Control Boards, have failed to discharge their statutory and constitutional obligations to ensure safe drinking water, prevent sewage ingress, and undertake regular monitoring and timely preventive action.

Among other respondents the State of Punjab through its Chief Secretary and Punjab Pollution Control Board (PPCB) has been impleaded as Respondent No. 10 & 11. The Hon'ble Tribunal has directed the respondents to file their response/reply by way of affidavit and directed that clean and safe drinking water be ensured to all residents.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



A copy of the order dated 13.01.2026 is enclosed for kind perusal. It is requested to issue necessary instructions to the concerned officers to take the following actions so as to make compliance of the orders of the Hon'ble Tribunal:

1. Ensure immediate provision of safe and contamination-free drinking water in affected areas.
2. Ensure that adequate treatment, disinfection, and regular monitoring of drinking water are being carried out as per prescribed norms.
3. Ensure that instances of contamination, including sewage ingress into potable water supply systems, are promptly addressed and that corrective measures are taken within the stipulated time to prevent recurrence.
4. Ensure continuous review and strengthening of preventive and maintenance measures to avoid any deficiencies or contamination in drinking water supply systems.

This is for your kind information and further necessary action in the matter, please.

DA: As Above.

Endst. No. 9716-34

d/c
 Member Secretary
 Date 19/05/2026

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-Patiala, Fatehgarh Sahib, Mohali, Batala, Sangrur, Ludhiana-1/2/3/4, Jalandhar-1/2, Faridkot, Bathinda, Amritsar, Roopnagar, Hoshiarpur, Moga, Sri Mukatsar Sahib and Taran Tarn with the direction to send the copy of the letter to all the ULBs falling under the respective jurisdiction and send the copy of receipt of the letter through e-mail ID to solab2010@gmail.com.

Endst. No. 9735

d/c
 Member Secretary
 Date 19/05/2026

A copy of the above is forwarded to the Secretary to Govt. of Punjab, Department of Science, Technology & Environment, Chandigarh for kind information please.

d/c
 Member Secretary



6

Rahul Clerk <courtclerk@aparlaw.in>

Advance Service of Short Reply in Original Application No. 21/2026 – Suyash Kumar Mishra Vs Union Of India – NGT, New Delhi

1 message

Rahul Clerk <courtclerk@aparlaw.in>
To: Amber Sachdeva <sachdeva.amber@gmail.com>

Mon, May 25, 2026 at 12:28 PM

Dear Sir/Madam,

Please find attached herewith the Short Reply filed on behalf of the Respondent No. 11, Punjab Pollution Control Board, in the matter titled "Suyash Kumar Mishra vs. Union of India", bearing Original Application No. 21/2026, pending before the Hon'ble National Green Tribunal, New Delhi.

Kindly treat the present email as advance service of the aforesaid reply upon the concerned parties.

Thanking you.

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Kind regards

RahulCourt Clerk
Law Office of Apar Gupta@ courtclerk@aparlaw.in**A** [E-215, 3rd Floor, East of Kailash, New Delhi, India 110065](#)**T** +91-9873-02-0252

 **Short Reply O A 21 of 2026.pdf**
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